

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

23.

**IA-4571(MB)2023 IN
C.P. (IB)/506(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Shirpur Gold Refinery Limited

Vs.

Balmukh Goldjewel & Multitrading Pvt. Ltd.

SECTION: 9, 45 (1), 43(1) r/w Sec. 44 (1), 66(1) OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

IA-4571(MB)2023

1. Mr. Raturaj Bankar, Ld. Counsel for the Applicant present. None present for the Respondent.
2. Ld. Counsel for the Applicant seeks time to file affidavit crystallising the amount under each provision of IBC, nature of the transactions and applicability of the provisions.
3. List this matter for further consideration on **27.08.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**